

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 415 OF 2003 IN I.A.No.1 In Civil Appeal 2470/1998

MAHARISHI DAYANAND COOP.GR.H.SOCIETY LTD

Petitioner(s)

VERSUS

ANIL BAIZAL & ORS.

Respondent(s)

Date: 09/04/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s)

Mr. Sudhir Kumar Gupta,Adv.

Mrs. Rachna Gupta,Adv.

For Respondent(s) Mr.Vishnu B.Saharya, Adv.(Mentioned by)  
for M/S Saharya & Co.,Adv.

Mr. V.K. Verma,Adv.

UPON hearing counsel the Court made the following  
ORDER

The Order dt.30.03.2009 be read as under :-

"The petitioner has handed over the requisite sale deed and the  
respondent will pass appropriate orders within four weeks.  
Post the matter in the 2nd week of May, 2009."

( Satish K.Yadav )  
Court Master

( Veera Verma )  
Court Master